- (b) The details of power generated from the renewable energy sources in the public sector undertakings under the control of Government as well as in the private sector during 2012-13 and 2013-14 are 47.61 billion units and 53.22 billion units respectively.
- (c) An amount of $\stackrel{?}{=}$ 19,113 crore has been provided for promotion and generation of renewable energy during the Twelfth Five Year Plan period. The funds allocated for 2012-13, 2013-14 and 2014-15 are as below:-

Year	Budget Estimate (in ₹ crore)	Physical Target (In Megawatt)
2012-13	1385.00	4125
2013-14	1521.00	4325
2014-15	2519.00	3770

Budget allocation for the years 2015-16 and 2016-17 will be allocated after approval of Annual Plans by the Government and Physical Targets will be fixed accordingly.

Constitution of Gram Panchayat

2681. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the minimum criteria for constituting a Gram Panchayat in a village or in a cluster of villages in each major State of the country; and
- (b) whether Government would emphasizing the tradition and culture of the country, consider changing the population criteria to constitute a Gram Panchayat in each village and make constitutional amendments or issue guidelines in that regard?

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI UPENDRA KUSHWAHA): (a) Article 243 B of the Constitution only mandates constitution in every State of three-tier Panchayats at the village, intermediate and district levels in accordance with provisions of Part-IX excepting that intermediate level may not be constituted in a State having population not exceeding 20 lakhs. The criteria for constituting a Gram Panchayat are to be decided by the States in accordance to their context and are reflected in the respective State Panchayati Raj Act, rules or regulations. The criteria may vary from one State to another. By and large the village is either coterminous with Gram Panchayat or is a subset of it.

(b) There is no proposal for making Constitutional amendments or issuing guidelines in this regard.